

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURANA META CAST (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SURANA META CAST (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/02/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100GJ2010PTC059553
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 301-D Sumell-11-Opp. Namaste Circle, Shahibaug, Ahmedabad, Gujarat, India, 380004
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced and received on 05/08/2024
7.	Estimated date of closure of insolvency resolution process	01/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arpan Maheshkumar Shah Reg.No. IBBI/IPA-001/IP-P01847/2019-2020/12862
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Arpan Shah & Associates , 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006 E-mail id: arpan@caarpanshah.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Arpan Shah & Associates , 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006 E-mail id: cirpsuranameta@gmail.com
11.	Last date for submission of claims	19/08/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:- N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SURANA META CAST (INDIA) PRIVATE LIMITED on 05/08/2024.

The creditors of SURANA META CAST (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Arpan Maheshkumar Shah

Interim Resolution Professional

IBBI Registration No: IBBI/IPA-001/IP-P-01847/2019-20/12862

AFA Certificate No: AAI/12862/02/300625/ 107250

Validity of AFA: 30/06/2025

Email ID: cirpsuranameta@gmail.com

Contact No: +91 982440778

Date- 07/08/2024

Place-Ahmedabad

FINANCIAL EXPRESS

Utkarsh Small Finance Bank
Aapki Ummed Ka Khaata
(A Scheduled Commercial Bank)
Zonal Office: Rupa Sapphire, 17st Floor, Plot No.12, Sector 18, Opp. Sanpada Rly. Station, Vashi, Navi Mumbai-400 705.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.
POSSESSION NOTICE FOR IMMOVABLE PROPERTY
Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rule, 2002, the Authorised Officer issued Demand Notices on the dates mentioned against each account calling upon the borrowers to repay the amounts within 60 days from the date of receipt of the said Notices.

Table with 7 columns: Sr. No., Name of the Branch, Name of the Account, Name of the Borrower/ Guarantor (Owner of the property), Date of Demand Notice, Date of Possession Notice, Amount Outstanding as on the date of Demand Notice. Includes details for Surat branch, Mr. Shatrughan M Lendave, dated 22/05/2024.

Description Of Property:- All that piece & parcel of Property bearing Flat No 412 on the 4 th Floor admeasuring 624 Sq Fts. i.e. 58.08 Sq Mts. Super Built Up Area, 40.51 Sq Mts. Built Up Area Along with undivided share in the a/dn of "PRAPTI APARTMENT", "Building No A of New Navnirman Co op Ho So Ltd", Revenue Survey No 49, T.P. Scheme No 1, Final Plot No 65 & 66 admeasuring 3080 Sq Mts. of Moje Vesu, Surat City Sub District City of Surat bounded as under: East: Adj. Open Plot West: Adj. Lift Passage North: Adj. Flat No 411 South: Adj. Open Gallery.

INDIA SHELTER FINANCE CORPORATION LTD.
Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Branch Office: Shop No U-10/11, Sar corporate centre, shashtri nagar corner, Udhna main road, Surat-395002 & OFFICE No. 106, 1ST FLOOR, KAILVANNA COMPLEX, BESIDES RELIANCE CENTRE MALL, AMBAWADI/AHMEDABAD GUJARAT-380006 & S-8, 9, 2ND FLOOR, RADHA ARCADE, NR. INDIRA GANDHI STATUE, LAMBHVEL ROAD, ANAND - 388 001 & Shantam - 9, Shop No. 204, 2nd Floor, Near Navjivan Hotel, Opp- PNB Bank, Motiura circle, Motiura, Himmatnagar, District- sabarkantha, Gujarat-pin-383001 & 3rd-B 3rd Floor, Swastik Avenue, City Su Vey No. 1/6/135, Upon Bank Of Baroda, Near State Bank Of India, Lal Bunglaw Road, Jamnagar -351001 & Office No -111, 112, First Floor, Mary Goli-2, Opp. Bahaudin Collage, Collage Road, Junagadh, Gujarat -362001 & Opp. Bharat Petroleum, Above Mahanaga Tiles Show Room, Sanala Road, Morbi 363641 & Parimal prime, 3rd floor, 15A Sardarnagar, Sarveshwar Chowk, Dr.Yagnik Road, Rajkot 360001 & Shop No-1,2 and 22, 1st Floor, Noble chambers, Near Mega mall-2, Surenar Nagar Main road-363002 & FF/109/B, Atlantis B/S Central Square, Sara Bhai Main Road, Ganda Circle, Vadodra - 390023

PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY
[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (ifs) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. KALISHBEN MEWADA & MR. MUKESHBHAI MEWADA.

DESCRIPTION OF PROPERTY :- ALL PIECES AND PARCEL OF PROPERTY BEARING IN DHRANGADHRA REVENUE SURVEY NO 1591, PLOT NO.20, LAND ADMEASURING 170.00 SQ MTRS PURSUANT THERE TO LYING AND BEING AT DHRANGADHRA WITHIN MUNICIPAL LIMITS OF DHRANGADHRA SURENDRANAGAR GUJARAT.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. PRVYA SINGH & MR. DEEPAK SINGH.

DESCRIPTION OF PROPERTY :- ALL PIECES AND PARCEL OF PROPERTY BEARING REVENUE SURVEY NO 377, BLOCK NO.330, PAKKEE ON PLOT NO. 149 TO 160 TOTAL ADMEASURING 702.60 SQ MTRS CONSTRUCTED BUILDING NAMEDLY : SAI SWEET HOME / BUILDING NO 200 HAS, HAVING SUPER BUILT UP AREA ADMEASURING 49.49 SQ MTRS AND BUILT UP AREA ADMEASURING 35.63 SQ MTRS OF MOJUE VILAGE KUNVARDA TALUKA MANSIYA GUJARAT GUJARAT.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. RENUKABEN GHELANI & MR. VISHALBHAI GHELANI.

DESCRIPTION OF PROPERTY :- ALL THAT PIECE AND PARCEL OF PROPERTY BEARING NEW BLOCK NO.131, ON PLOT NO.244, FLAT 301, 3RD FLOOR, KASHI BHAGVAN PALACE, NANSAD, NANSAD, KAMREJ, SURAT GJ 394180 EAST- PLOT NO. 209, WEST- SOCIETY INTERNAL ROAD, NORTH- PLOT NO. 243, SOUTH- ROAD.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. GITABEN GUPTA & MR. GAURISHANKAR GUPTA.

DESCRIPTION OF PROPERTY :- ALL PIECES AND PARCEL OF PLOT NO.B-5, NULKANTH RESIDENCY, NEAR SAI VANDANA SOCIETY, BABEN, SURAT, GUJARAT. BOUNDED WITH: EAST: OTHER PLOT OF ROAD, NORTH: PLOT NO. 6, SOUTH: PLOT NO. 6.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. ASMAPARVIN ANSARI & MR. AJAREHMAD MOHAMMAD ANSARI.

DESCRIPTION OF PROPERTY :- ALL PIECES AND PARCEL OF THE PROPERTY LAND BEARING REVENUE SURVEY NO 22525+2, TOTAL LAND AREA HECTOR 0.34-46 ARE LE 3844.00 MT N A LAND PAKKEE SUB PLOT NO 24 ADMEASURING LAND AREA 23.23 SQ MT AND CONSTRUCTION AREA 18.58 SQ MTRS SITUATED AT 24, AYESHA PARK, BHARWAD TEKRI ISMAIL NAGAR, ANAND , GUJARAT-380001

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. RUKSANABANU VARISALI SAIVED & MR. VARISALI SAIVED & MR. SIRAJANJIBI SAIVED.

DESCRIPTION OF PROPERTY :- All Pieces And Parcel Of Property Bearing Survey No.336/1, 337/1+2, 338/1+2, Total Land Area Hecter 0.38-45, Are Pakee Plot No.25/a, Admeasuring Land Area 37.75 Sq. Mtrs, And Construction Area 23.00 Sq Mtrs Sited At 25/a Nure Lihl Society,nara Talpad Ta Borsad,anand, Gujarat- BOUNDED WITH : EAST : Common Wall With Plot No.25b, WEST : Common Road North : Common Plot, South : Common Road

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. VYOTSANABEN RANA & MR. ANANTBHAI RANA & MR. TAJESH VASHANTBHAI RANA.

DESCRIPTION OF PROPERTY :- ALL THAT PIECES AND PARCEL OF PROPERTY BEARING TKKA NO.111, SURVEY NO.42/A, RANAWAS,OPP KABIR MANDIR,PANIGATE, NEAR BUS STAND ,VADODRA, GUJARAT-390017

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. TASSALIM KHATRI & MR. RAFIQBHAI KHATRI & MRS. YASHMINBEN KHATRI.

DESCRIPTION OF PROPERTY :- ALL THAT PIECES AND PARCEL PROPERTY BEARING HOUSE NO 196, PROPERTY LAND ADMEASURING 53.44 MTRS OF PLOT NO.22/C, OF NAVIN NAGAR, OF REVENUE SURVEY NO.753,PAIKEE 1 OF VILLAGE PIPALYA,RAJKOT GUJARAT. 360003 BOUNDED AS : EAST : 7.50 MTRS ROAD, WEST : PLOT NO.19, NORTH : PLOT NO.22B, SOUTH : PLOT NO.21

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. DIPKA DRWEDI & MR. ARUN DRWEDI.

DESCRIPTION OF PROPERTY :- All That Piece And Parcel Of Property Bearing Flat No.207, On The 2nd Floor, Admeasuring 638 Sq Ft Super Built Up Area & 354 Sq Ft In 32 No.3 Super Built Up Area Along With Undivided Share In The Land Of Road & Cop In "Shivalaya Residency" Tantiya Sara Gujarat Gujarat390435.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. PREMLABEN THAKOR & MR. KANUJI THAKOR & MRS. BALYANT SINH LALJI THAKOR.

DESCRIPTION OF PROPERTY :- All Pieces And Parcel Of Property House Bearing Municipal Census No.4677, Admeasuring About 9-19-74 Sq Mtrs Usable Area In The Moti Khadih Situated At Moje Sagpur Bogha Gantala Taluka City District Ahmedabad On The Land Bearing G.P.No.473 Survey No.173,174 Paikae Dakshin Side House In The Registration And Sub Registration District Of Gujarat. Bounded With: East : Wall Of The Said Property And Road, West : Property Of Survey No.172, North : Joint Wall Of Survey No.174, South : Door And Veranda Of Road Side.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. VARSHABEN PATIL & MR. RAVINDRA PATIL.

DESCRIPTION OF PROPERTY :- All Pieces And Parcel Of Survey No.294,295,296,302,304 Known As Salnath Park Of Gujarat Housing Board scheme No.284 Eves Tenament No.228, Plot Admeasuring 35.00 Sq Mtrs Construction On Ground Floor Admeasuring 35.00 Sq Mtrs Construction, On First Floor 24.50 Sq Mtrs Of Village Madar In The Registration District And Sub District Of Vadodra Gujarat. Bounded With : East : Sub Plot / House No.238, North : Road, West : Sub Plot / House No.238, South : Sub Plot / House No.232.

Table with 7 columns: Loan Account No., Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money. Includes details for MRS. NIRUBEN VAGHELA & MR. PRAVIN VAGHELA & MR. KANTI VAGHELA & MR. HISHWAR VAGHELA.

DESCRIPTION OF PROPERTY :- Property Bearing Property / Flat No.e/306, 3rd Floor, In The Scheme Known As Shialya Apartment Admeasuring 483 sq Ft Situated At Moje Ghodasar Taluka City On The Land Bearing Tenament No. 150 To 174, Final Plot No.60 Of T.P. No.1 Tethal & Distr Ahmedabad Bounded As : East : Flat No: E/305, West : T. On North, South : Dist. Office Road, South : Society Internal Road.

Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Office No- U-10/11, Sar corporate centre, shashtri nagar corner, Udhna main road, Surat-395002 & OFFICE No. 106, 1ST FLOOR, KAILVANNA COMPLEX, BESIDES RELIANCE CENTRE MALL, AMBAWADI/AHMEDABAD GUJARAT-380006 & S-8, 9, 2ND FLOOR, RADHA ARCADE, NR. INDIRA GANDHI STATUE, LAMBHVEL ROAD, ANAND - 388 001 & Shantam - 9, Shop No. 204, 2nd Floor, Near Navjivan Hotel, Opp- PNB Bank, Motiura circle, Motiura, Himmatnagar, District- sabarkantha, Gujarat-pin-383001 & 3rd-B 3rd Floor, Swastik Avenue, City Su Vey No. 1/6/135, Upon Bank Of Baroda, Near State Bank Of India, Lal Bunglaw Road, Jamnagar -351001 & Office No -111, 112, First Floor, Mary Goli-2, Opp. Bahaudin Collage, Collage Road, Junagadh, Gujarat -362001 & Opp. Bharat Petroleum, Above Mahanaga Tiles Show Room, Sanala Road, Morbi 363641 & Parimal prime, 3rd floor, 15A Sardarnagar, Sarveshwar Chowk, Dr.Yagnik Road, Rajkot 360001 & Shop No-1,2 and 22, 1st Floor, Noble chambers, Near Mega mall-2, Surenar Nagar Main road-363002 & FF/109/B, Atlantis B/S Central Square, Sara Bhai Main Road, Ganda Circle, Vadodra - 390023
2) T he mortgagee property shall not be sold below the Reserve Price. 3) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the "India Shelter Finance Corporation Limited" payable at Delhi. The EMD amount will be returned to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on 10.00 AM to 5.00 PM and to be a purchaser to the property. 6) If the person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of the money/ highest bid which would include EMD amount to the Authorized Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be by a purchaser to the Authorized Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Limited and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of SFC, interested parties are requested to verify/confirm the statutory and other due like Sales/Property tax, Stamp duty and sub registration departments offices. The company shall undertake any responsibility of payment of any dues on the date of the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorized Officer has the absolute right to accept or reject the bid or adjust / postpone / cancel the tender without assigning any reason there to and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Aashish Bhat & Mr. Kishan Chauhan Mob- 7874110808/6354053032 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.
Date: 07.08.2024
Place: Gujarat
For India Shelter Finance Corporation Ltd Authorised officer, Mr. Aashish Bhat & Mr. Kishan Chauhan Mob- 7874110808/6354053032

POSSESSION NOTICE
The Security Interest Enforcement Rules, 2002, Rule 8 (1)
Whereas (For immovable property)
The undersigned being the authorized officer of the Central Bank of India Gangadhara Branch Surat, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 09.04.2024 calling upon the Borrowers Mr. Bhatubhai Sahabrao Sonwane (Borrower), Mrs. Mangalabai Bhatubhai Patil (Co- Borrower), to repay the amount mentioned in the notice being Rs. 5,45,031/- (Rupees Five Lakh Forty Five Thousand Thirty One Only) with interest as mentioned in notice, within 60 days from the date of receipt of the said Notice.

DEMAND NOTICE
Mr. Amithbai Rameshbhai Gohil (Borrower) & Mr. Rameshbhai Karshanbhai Gohil (Co-Borrower) Date : 31.07.2024
Notice U/S 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
1. We have, at your request, granted to you various credit limits for an aggregate amount of Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousands Only) and give below details of various credit facilities granted by us at branch office Dumbhal Branch.
Type of loan Loan amount Rate of interest Due amount as on 31.07.2024
Cent Home Loan (3980257040) Rs. 13,50,000/- 9.60% Rs. 13,00,033/-

DESCRIPTION OF IMMOVABLE PROPERTY
Owner of Property: Mr. Amithbai Rameshbhai Gohil. All that piece and parcel of the Immovable Property known Plot No. 161 consisting of Land Admeasuring 46.88 Sq. Mtrs. alongwith undivided proportional share ad. 26.02 Sq. Mtrs. in Common Road and COP in the Housing estate known and name of Dhrangmanand Residency, constituting the land bearing Block No. 241 (RS No. 200 + 213), Adm. 158136 Sq. Mtrs. N.A. Land of Village - Derod, Sub District - Kamrej, District - Surat.
6. For the reasons stated above, we hereby call upon you to discharge in full your liabilities to us within a period of 60 days from the receipt of this notice, failing which you will be exercising the powers under section 13 (4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above. The powers available to us under section 13 of the Act, inter alia, includes power to (i) Take possession of the secured assets of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset, (ii). Take over the management of the business of the borrower including the right to transfer by way of lease, assignment, and sale and realize the secured asset, (iii). Appoint any person as Manager to manage the secured assets the possession of which has been taken over by us (secured creditor) and any transfer of secured asset by us shall vest in the transferee all rights in, or in relation to, the secured asset transferred as if the transfer has been made by you. (iv). require that any time by notice in writing, any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to us (secured creditor), so much of the money as is sufficient to pay the secured debt.

Date : 31.07.2024, Place : Surat
Authorised Officer, Central Bank of India

AXIS BANK
Collection, 1st Floor Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat - 380054.
POSSESSION NOTICE
APPENDIX -IV [Rule 8(1)]
Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred, within 60 days from the date of the said notice.
Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table having failed to repay the Banks dues as mentioned in the notice issued to him under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date:
Borrower/Co-Borrower/Mortgagor/Guarantor mentioned herein below table in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below table as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred.
The Borrowers attention is invited to the provisions of sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Table with 4 columns: Name of Borrower/ Guarantor/ Co-Borrower, Demand Notice Date & Ois. Amount & Charges - Recovery, Schedule of Immovable Property, Date & Type of Possession. Includes details for LAN : PHR004702080036, LAN : PHR004702108909, LAN : PHR001305678802, LAN : PHR001305678802, LAN : 919030077945922 & 92006046800962, LAN : 919030077945922 & 92006046800962, LAN : 919030077945922 & 92006046800962.

POSSESSION NOTICE
The Security Interest Enforcement Rules, 2002, Rule 8 (1)
Whereas (For immovable property)
The undersigned being the authorized officer of the Central Bank of India Gangadhara Branch Surat, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 09.04.2024 calling upon the Borrowers Mr. Mahendra Khandu Patil (Borrower), Mrs. Lalitabai Khandu Patil (Co- Borrower), to repay the amount mentioned in the notice being Rs. 7,63,696/- (Rupees Seven lakh sixty three thousand six hundred and ninety-six Only) with interest as mentioned in notice, within 60 days from the date of receipt of the said Notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13of Act read with rule 8 of the security interest Enforcement Rules 2002 in this 3rd day August of the year 2024.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India Gangadhara Branch Surat for an amount of Rs. 7,63,696/- (Rupees Seven lakh sixty-three thousand six hundred and ninety-six Only) and interest thereon, plus, other Charges. (Amount Deposited after Issuing of Demand Notice U/Section 13(2) Has Been Given Effect)
The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF THE IMMOVABLE PROPERTY
All piece and parcels of the land bearing Plot no 32, admeasuring 48.02 Sq.Yards, after KJP Block No. 376/32 admeasuring 40.15 mtrs, along with proportionate undivided share in road & COP admeasuring 26.23 sq.mtrs, Shree Govardhan Dream Residency, developed upon land bearing R.S.No. 293, Old Block No. 353/A, after Reservey New Block No.376 admeasuring H.Sector-Are 2-59-36 Sq.Mtr. i.e. 25936 Sq. Mtrs, Residential N A Land Paikoe, Situated in Moje Haladhra, Sub District & Taluka Kamrej, District Surat.
Owner of property: Mr. Mahendra Khandu Patil & Mrs. Lalitabai Khandu Patil
Bounded by : North : Adj. Plot No.33 South : Adj. Plot No. 31
East : Adj. Society Road West : Adj. Plot No. 62
Date : 03.08.2024
Place : Surat
Authorised Officer, Central Bank of India

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SURANA META CAST (INDIA) PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of corporate debtor SURANA META CAST (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor 12/02/2010
3. Authority under which corporate debtor is incorporated/registered Registrar of Companies Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor U27100GJ2010PTC059553
5. Address of the registered office and principal office (if any) of corporate debtor Registered Office: 301-D Sumell-11-Opp. Namaste Circle, Shahibaug, Ahmedabad, Gujarat, India, 380004
6. Insolvency commencement date in respect of corporate debtor Order Pronounced and received on 05/08/2024
7. Estimated date of closure of insolvency resolution process 01/02/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional Mr. Arpan Maheshkumar Shah Reg.No. IBB/IPA-001/IP-P01847/2019-20/12862
9. Address and e-mail of the interim resolution professional. Address: Arpan Shah & Associates, 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006. E-mail id: arpan@caarpanshah.com
10. Address and e-mail to be used for correspondence with the interim resolution professional. Arpan Shah & Associates, 301 Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006. E-mail id: cirpsuranameta@gmail.com
11. Last date for submission of claims 19/08/2024
12. Classes of creditors, if any, under class (b) of subsection (6A) of section 21, ascertained by the interim resolution professional. Name the class(es) N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://bbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SURANA META CAST (INDIA) PRIVATE LIMITED on 05/08/2024.
The creditors of SURANA META CAST (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.
Submission of false or misleading proofs of claims shall attract penalties.
Arpan Maheshkumar Shah
Interim Resolution Professional
IBBI Registration No: IBB/IPA-001/IP-P-01847/2019-20/12862
AFA Certificate No: AAU/12862/02/300625/107250 • Validity of AFA: 30/06/2025
Email ID: cirpsuranameta@gmail.com • Contact No: +91 9824407788
Date : 06/08/2024 • Place : Ahmedabad

IN THE HIGH COURT OF JUDICATURE AT MADRAS (Original Jurisdiction)
C. A. No. 123 to 125 of 2024
In
CP.No. 73 of 2000
In the matter of Companies Act, 1956
And
In the matter of Scheme of Arrangement/ Compromise between M/s Sterling Tree Magnum (India) Limited and LOT Customers - Thevaram Project under Section 446 of the Companies Act, 1956
NOTICE CALLING FOR APPROVAL/OBJECTIOIN TO THE SCHEME OF COMPROMISE
Notice is hereby given that by an order dated 30.04.2024 by the Honble High Court of Madras, the Company has circulated the Scheme of Compromise/Arrangement proposed between the Company and those LOT customer creditors, who have invested in Land Owners Teakully Teak Trees certificates at Thevaram Plantation for the purpose of considering, and if thought fit, approving the Compromise/Arrangement proposed to be made between the said Company and its unsecured customer creditors at Thevaram Plantation Land Owners' Teakully Teak Trees certificates at Thevaram Plantation for the purpose of considering, and if thought fit, approving the Compromise/Arrangement proposed to be made between the said Company and its unsecured customer creditors at Thevaram Plantation Land Owners' Teakully Teak Trees certificates at Thevaram Plantation for the purpose of considering, and if thought fit, approving the Compromise/Arrangement proposed to be made between the said Company and its unsecured customer 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Advertisement No.70/2024
Government of India
Public Enterprises Selection Board
invites applications for the post of
Chairman & Managing Director
in
**Hindustan Organic Chemicals
Limited (HOCL)**
Last date of submission of application by applicants is
by **15:00 hours on 02nd September, 2024**
Last date of forwarding of applications by the
Nodal Officers to PSEB is by
15:00 hours on 11th September, 2024
For details login to website <https://pseb.gov.in>

HIM TEKNOFORGE LIMITED
CIN: L29130HP1971PLC000904
Registered Office: Village Billanwali, Baddi - 173205, Distt: Solan (H.P.)
Telephone No.: +91(1795)650426 Fax No.: +91(1795)245467
E-mail: gujarat_gears@gmail.com, Website: www.himteknoforge.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION
NOTICE is hereby given that the Extra Ordinary General Meeting ("EGM") of the Members of Him Teknoforge Limited ("the Company") will be held on Wednesday, August 28, 2024 at 11.00 A.M. (IST) at Village Billanwali, Baddi, District Solan, Himachal Pradesh-173205, to transact the business set out in the Notice convening the EGM.

In compliance with the applicable circulars issued by the MCA and SEBI (collectively referred to as the "relevant Circulars"), the Company has sent the notice convening the EGM on August 06, 2024 to members whose email address is registered with the Company/RTA/Depository Participants/Depositories as on Friday, 02, 2024. The Notice of EGM can be accessed from the Company's website at www.himteknoforge.com, the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and website of CDSL (agency appointed for providing the remote e-Voting facility) i.e. www.evotingindia.com.

Instruction for remote e-voting before the EGM:
In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of the Listing Regulations, the Company is pleased to provide its members the facility to exercise their right to vote at the EGM by electronic means. For this purpose, the Company has entered into an agreement with Central Depository Services (India) Limited (CDSL) for facilitating voting through electronic means, as the authorized agency. The facility of casting votes by a member using remote e-Voting system prior to the EGM will be provided by CDSL.

All the members are hereby informed that:-

- The voting period begins on August 25, 2024 from 9:00 A.M. and ends on August 27, 2024 5:00 P.M. During this period, members of the company holding shares either in physical form or in dematerialized form, as on the cut-off date (record date) i.e. August 21, 2024 may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter.
- Voting at the EGM shall be through physical ballot paper. Members who have already voted prior to the meeting date would not be entitled to vote at the meeting venue. A Member can vote either by remote e-voting or at the EGM. In case a Member votes by both the modes then the votes cast through remote e-voting shall prevail and the votes cast at the EGM shall be considered invalid.
- Members who are holding shares in physical form or who have not registered their email address with the Company/Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. August 21, 2024, such Member may obtain the User ID and password by sending a request at helpdesk.evoting@cdsindia.com or msctibrodara@gmail.com. However, if a Member is already registered with CDSL for e-voting then existing User ID and password can be used for casting vote.
- If you have any queries or issues regarding e-Voting from the CDSL e-Voting System, members may refer the Frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com or can write an email to helpdesk.evoting@cdsindia.com or contact at toll free No. 1800 22 55 33.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call at toll free no. 1800 22 55 33.
Helpdesk for Individual Members holding securities in demat mode for any technical issues related to login through Depository i.e. CDSL and NSDL:

Login type	Helpdesk details
Individual Members holding securities in Demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdsindia.com or contact at toll free no. 1800 22 55 33
Individual Members holding securities in Demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022-4886 7000 and 022-2499 7000

The Board of Directors of the Company has appointed Shri Sachin Jain, a Practising Chartered Accountant (Membership No. 535354) as scrutineer to scrutinize the voting through physical ballot paper at the EGM and remote e-voting process in a fair and transparent manner.

The results of the remote e-voting and votes cast during the EGM shall be declared not later than two working days from the conclusion of EGM. The results declared, along with the Scrutinizer's Report shall be placed on the website of the Company at www.himteknoforge.com and on the website of CDSL at www.evotingindia.com immediately after their declaration and the same shall simultaneously be communicated to BSE Limited.

FOR HIM TEKNOFORGE LIMITED
Sd/-
Rajiv Aggarwal
Joint Managing Director
DIN: 00094148
Place: Chandigarh
Date: 06.08.2024

FORTIS HEALTHCARE LIMITED
(CIN: L85110PB1996PLC045933)
Regd. Office: Fortis Hospital, Sector 62, Phase - VIII, Mohali -160062
Tel : +91 172 5096001; Fax No : +91 172 5096221
Website: www.fortishealthcare.com; Email: secretarial@fortishealthcare.com

STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024

Particulars	Consolidated		
	Quarter Ended June 30, 2024	Year Ended March 31, 2024	Quarter Ended June 30, 2023
Total Income from Operations	1,87,191	6,93,117	1,66,555
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	22,985	84,195	16,925
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	23,005	85,797	17,073
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	17,398	64,522	12,395
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	17,365	64,700	12,623
Equity Share Capital (Face Value of Rs. 10/- per share)	75,496	75,496	75,496
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year (as at March 31, 2024)		6,90,794	
Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations)			
(a) Basic	2.20	7.93	1.48
(b) Diluted	2.20	7.93	1.48

Note:

Particulars	Standalone		
	Quarter Ended June 30, 2024	Year Ended March 31, 2024	Quarter Ended June 30, 2023
Turnover	33,340	1,18,142	28,907
Profit/(loss) Before Tax	5,050	24,656	1,766
Profit/(Loss) After Tax	2,683	19,945	1,288

1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchanges viz. www.nseindia.com and www.bseindia.com and that of the company at www.fortishealthcare.com.

Fortis Healthcare Limited
For and on Behalf of Board of Directors
Sd/-
Dr. Ashutosh Raghuvanshi
Managing Director & CEO
DIN No. 02775637
Place: Gurugram
Date: August 06, 2024

કવજ નોડિસ
(સ્વાયત્ત મિલકત માટે)

જે અંતગત,
નીચે સહી કરનાર, કે જે સિક્યુરિટાઈઝેશન એન્ડ સિક્વેન્સિયલ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ એન્ડ એક્સિસિવ ઓફ સિક્યુરિટી ઇન્ફ્રાસ્ટ્રક્ચર એક્ટ 2002 હેઠળ સમ્માન કેવિટલ લિમિટેડ ના (CIN: L65922DL2005PLC136029) (અગાઉ ઇન્ડિયાબુલ્સ હાઉસિંગ ફાઇનાન્સ લિમિટેડ તરીકે ઓળખાતું હતું) અધિકૃત અધિકારી છે અને કલમ 13(12) ના વાંચન સાથે સિક્યુરિટી ઇન્ફ્રાસ્ટ્રક્ચર (એક્સિસિવ) નિયમ 2002 ના નિયમ 3 હેઠળ આપવામાં આવેલી સત્તાનો ઉપયોગ કરતાં 20.11.2021 ના રોજ ડિમાન્ડ નોડિસ જારી કરવામાં આવી છે. જેમાં ખરીદદારો રેખાબદ્ધ બદાલી અને પરસકુમાર પોપટલાલ બદાલી ને નોડિસમાં જણાવેલી લોન ખાતું નં. HLAPSUR00391956 સામે કથિત સૂચના પ્રાપ્ત થયાની તારીખથી 60 દિવસની અંદર હકીકતમાં ચુકવણી ચાચ વ્યાં સુધી 18.11.2021 થી વ્યાજ દરે કે. 8.97,338.62 (રૂપિયા આઠ લાખ સત્તાપુ હજાર ત્રણસો આઠસીસ અને બાંસઠ પૈસા માત્ર) ની સૂચનામાં ઉલ્લેખ કરાયેલી રકમની ભાવિ વ્યાજે ચુકવણીની તારીખ સુધી પુનઃ ચુકવણી કરવા માટે આ સાથે જાણ કરવામાં આવેલ છે.

કર્જદાર આ રકમ ચુકવવામાં નિષ્ફળ જવાથી સામાજ્ય જવાતાને આ દ્વારા સૂચના આપવામાં આવે છે કે, નીચે સહી કરતાં દ્વારા સિક્યુરિટી ઇન્ફ્રાસ્ટ્રક્ચર (એક્સિસિવ) - રૂલ્સ-2002 સુચિત કાયદો નિયમ 8 સાથે વાંચતા તેની કલમ 13 ની પેટા - કલમ (4) હેઠળ તેને અપાયેલી સત્તાનો ઉપયોગ કરીને અહીં નીચે વર્ણન કરાયેલી મિલકતનો કબજો તારીખ 04.08.2024 ના રોજ લેવામાં આવ્યો છે.

પાસ કરીને કર્જદાર અને જાહેર જનતાને અગ્રે વેતવામાં આવે છે કે કથિત મિલકતના સોદામાં પડતું નહીં અને જે તે મિલકતને લગતા કોઈ પણ સોદા કરવામાં આવશે તો કે. 8.97,338.62 (રૂપિયા આઠ લાખ સત્તાપુ હજાર ત્રણસો આઠસીસ અને બાંસઠ પૈસા માત્ર) 18.11.2021 ની તારીખથી અને તેના ઉપર કલમ વ્યાજ સમ્માન કેવિટલ લિમિટેડ (અગાઉ ઇન્ડિયાબુલ્સ હાઉસિંગ ફાઇનાન્સ લિમિટેડ તરીકે ઓળખાતું હતું) ના હકને આધીન રહેશે.

સુરક્ષિત અસ્તિત્વોને પરત મેળવવા માટે ઉપલબ્ધ સમયાના સંઘમાં અધિનિયમની કલમ 13 ની પેટા કલમ (8) ની જોગવાઈ મુજબ ઉત્તર લેનાર તરફ ધ્યાન દોરવામાં (સામગ્રિત) કરવામાં આવે છે.

સ્વાયત્ત મિલકતનું વર્ણન

કુકામ નં. 1, ભોંચ તળીપુલ, બિલ્ડિંગ એચ, લેક વ્યૂ રેસિડેન્સી, પાણખી બાજુ ગૃહમ આઇકોન, કોસાડ ટેનામેન્ટ પાર્ક, આર.એ. નં. 601/2, બ્લોક નં. 1084, ટી.પી.એસ નં. 66 (કોસાદવિયાવ), એફ.પી. નં. 338, કોસાસ, સુરત-394107, ગુજરાત.

સહી/-
અધિકૃત અધિકારી
સમ્માન કેવિટલ લિમિટેડ
(અગાઉ ઇન્ડિયાબુલ્સ હાઉસિંગ ફાઇનાન્સ લિમિટેડ તરીકે ઓળખાતું હતું)
તારીખ : 04.08.2024
સ્થળ : સુરત

Registered Office : IFCI Tower, 61 Nehru Place New Delhi-110 019.
Tel: 011-41732000 / 41792800
Regional Office : Unit Nos. 307 / 314, C-Wing, Third Floor,
Trade World, Kamala Mills Compound, Senapati Bapat Marg,
Lower Parel West, Mumbai : 400 013
Tel: 022-4454329 / 9560039188
Website: www.ifcilt.com, CIN : L174899DL1993G0053677

APPENDIX-IV A [See proviso to rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor and Guarantor that the below described immovable property mortgaged / charged to the Secured Creditors, the constructive possession of which has been taken by the Authorised Officer of Tamilnad Mercantile Bank with the mandate for the same on behalf of other Secured Creditors, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, on 29.08.2024, by the Authorised officer of IFCI Limited (on behalf of and under mandate of other Secured Creditors) for recovery of **Rs. 658.36 Crore** (Rupees Six Hundred Fifty Eight Crore Thirty Six Lakh Only) as on 31.01.2024 together with further interest with effect from 01.02.2024 due to secured creditors, IFCI Ltd. (including IFCI Factor's stake acquired by IFCI vide Assignment Agreement dated 27.06.2024), Union Bank of India, Tamilnad Mercantile Bank and IFCI Venture Capital Fund Ltd. from **M/s. PAN India Infraprojects Pvt. Ltd. & M/s. Pan India Network Limited (Borrower) and M/s. ESSEL INFRAPROJECTS LIMITED (Mortgagor)**. The reserve price will be **Rs. 303.49 Crore** (Rupees Three Hundred Three Crore Fourty Nine Lakh Only) and earnest money deposit will be **Rs. 30,34,90,000/-** (Rupees Thirty Crore Thirty Four Lakh Ninety Thousand Only).

Description of the Immovable Property
All that piece and parcel of land admeasuring 195.93 acres, situated at Survey No. 170/1, 171/1, 172/1 and 357/1, Village Utan, Taluka and District Thane, Maharashtra, owned by M/s. Essel Infraprojects Limited.
No known encumbrances.

Date & Time of e-auction	29.08.2024 between 11:30 AM to 12:30 PM
Date & Time of Inspection	19.08.2024 between 11:30 AM to 03:30 PM
Last Date & Time of Submission of EMD and Documents	On 27.08.2024 up to 05:00 PM

For detailed terms and conditions of the sale, please refer to the link provided in IFCI Ltd.'s (Secured Creditor's) website i.e. www.ifcilt.com.

Date: 05.08.2024
Place: Mumbai
Authorised Officer
(IFCI Limited)

OSWAL LEASING LIMITED
Regd. Office: 105, Ashoka Estate, 24, Barakhamba Road, New Delhi-110001
CIN: L65910DL1983PLC016036, Phone: (011) 23313955, Fax: (011) 23316374
Email: oswal_leasing@omvnaahar.com, Website: www.omvnaahar.com
EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2024 (Rs in Lakhs, unless otherwise stated)

Sr. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2024 (Unaudited)	31.03.2024 (Audited)	30.06.2023 (Unaudited)	31.03.2024 (Audited)
1	Total Income from operations (Net)	3.75	3.71	3.85	15.29
2	Net Profit/(Loss) from Ordinary Activities for the Period (before Tax, Exceptional and/or Extraordinary Items)	(0.87)	(0.63)	(0.16)	(3.95)
3	Net Profit/(Loss) from Ordinary Activities for the Period before Tax(after Exceptional and/or Extraordinary Items)	(0.87)	(0.63)	(0.16)	(3.95)
4	Net Profit/(Loss) from Ordinary Activities for the Period after Tax (after Exceptional and/or Extraordinary Items)	(0.87)	(0.63)	(0.16)	(3.95)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.87)	(0.63)	3.80	(3.95)
6	Equity Share Capital (Face Value of Rs.10/-)	50.00	50.00	50.00	50.00
7	Reserves (excluding Revaluation Reserves as shown in the Audited Balance sheet of previous year)				227.03
8	Earnings Per Share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations) (not annualised); Basic and Diluted (in Rs.)	(0.02)	(0.13)	(0.03)	(0.79)

Notes: 1. The above unaudited financial results have been reviewed by the Audit Committee and taken on record by the Board of Directors of the company at their meeting held on 06.08.2024 and have been reviewed by the statutory auditors of the company. 2. The above is an extract of the detailed format of Unaudited Financial Results for the quarter and three months ended June 30, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the quarter and three months ended June 30, 2024 are available on the Stock Exchange website (www.bseindia.com) and on company's website (www.omvnaahar.com). 3. The financial results are prepared in accordance with Indian Accounting Standards (IndAS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent possible.

For Oswal Leasing Limited
Sd/-
Kamal Oswal
Chairman and Non-Executive Director
Date: 06.08.2024
Place: New Delhi



અથી સૂચના આપવામાં આવે છે કે નેશનલ કંપની લો ડિવિઝનનો ડા/08/2024 ના રોજ સુચના મેટા કાસ્ટ (ઈન્ડિયા) પ્રાઇવેટ લિમિટેડ ના સિક્યુરિટી ઇન્ફ્રાસ્ટ્રક્ચર પ્રક્રિયા સર કરવાનો આદેશ આપ્યો છે. સુચના મેટા કાસ્ટ (ઈન્ડિયા) પ્રાઇવેટ લિમિટેડના લેણદારોને અહીં 19/08/2024 ના રોજ અથવા તે પહેલાં તેમના દાવાઓ પુરાવા સાથે દાખલ કરવા માટે એટી નંબર 10 સામે ઉલ્લેખિત સરનામો વચગાળા રિઝોલ્યુશન પ્રોસેસિંગ સમિતિ કરવા માટે આવવાનું સૂચનામાં આવેલું છે. નાણાકીય લેણદારોને માત્ર ઈલેક્ટ્રોનિક માધ્યમથી જ પુરાવા સાથે તેમના દાવા સમિતિ કરવાના રહેશે. અન્ય સમય લેણદારો વ્યક્તિગત રીતે, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવા સમિતિ કરી શકે છે. એટી નં. 12 ની સામે સુવિચારની રીતે વર્ગ સાથે સંબંધિત નાણાકીય લેણદાર, ડા/મં. CA મોવનના અધિકૃત પ્રતિનિધિ તરીકે કામ કરવા માટે એટી નંબર 13 સામે સુવિચાર ત્રણ તારીખે વ્યાજસાધકોમાંથી અધિકૃત પ્રતિનિધિની નેની પસંદગી સુચવે છે. મોટા અથવા ભ્રમણ દાવાના પુરાવા સમિતિ કરવા પર ઠંડા લાગશે.

શ્રી અર્પણ મહેશકુમાર શાહ
વચગાળાના રીઝોલ્યુશન પ્રોસેસિંગ
નોંધણી નંબર : IBBI/IPA-001/IP-IP-1847/2019-20/12862
AFA પ્રમાણપત્ર નંબર : AA/12862/02/300625/ 107250
ફોન નંબર : 30/06/2025
ઈમેલ આઈડી : arpansha@sebi.gov.in • સંપર્ક નંબર : +91 9824407788
તારીખ : 06/08/2024 • સ્થળ : સમઠાલા

ASEEM INFRA FINANCE
Regd. Office: 4th Floor, UTI Towers, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. CIN: U65990MH2019PLC3252794
Website: www.aseeminfra.in | Tel: 022 6963 1000 | Email: info@aseeminfra.in

Extract of Consolidated Financial Results for the quarter ended June 30, 2024

(All amounts are in INR Lakhs, unless otherwise stated)

Sr. No.	Particulars	For the quarter ended		Year ended	
		June 30, 2024 (Reviewed)	March 31, 2024 (Audited)	June 30, 2023 (Reviewed)	March 31, 2024 (Audited)
1	Total Income from Operations	33,297.02	30,869.13	28,071.58	1,19,570.15
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	7,578.25	5,632.83	6,870.70	26,742.27
3	Net Profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	7,578.25	5,632.83	6,870.70	26,742.27
4	Share of net profit of associate accounted using equity method	3,728.68	3,468.70	2,630.41	12,961.10
5	Net Profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	8,533.71	6,970.38	7,270.09	30,232.10
6	Total Comprehensive Income for the period [comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	8,534.10	6,991.45	7,268.55	30,226.48
7	Paid-up equity share capital including redeemable preference shares	2,38,058.63	2,38,058.63	2,38,058.63	2,38,058.63
8	Reserves (excluding revaluation reserves)	96,598.50	88,064.40	65,106.47	88,064.40
9	Securities Premium Account	16,872.55	16,872.55	16,872.55	16,872.55
10	Net Worth	3,34,657.13	3,26,123.03	3,03,165.10	3,26,123.03
11	Paid-up Debt Capital/Outstanding Debt	12,12,650.95	11,55,605.81	9,89,129.13	11,55,605.81
12	Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
13	Debt Equity Ratio	3.62	3.54	3.26	3.54
14	Earnings per share (of ₹ 10 each) (for continuing and discontinued operations) (not annualised)				
	Basic (₹)	0.36	0.29	0.31	1.27
	Diluted (₹)	0.36	0.29	0.31	1.27
15	Capital Redemption Reserve/Debt Redemption Reserve	NA	NA	NA	NA

Notes:

- The above is an extract of detailed format of quarterly financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results is available on www.nseindia.com and www.aseeminfra.in. The above financial results of the Company have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 ("IndAS") prescribed under section 133 of the Companies Act, 2013.
- The aforesaid consolidated financial results of the Company have been subjected to limited review by Statutory Auditors and were reviewed by the Audit Committee and approved by the Board of Directors at the respective meetings held on August 06, 2024.
- The Company has been assigned credit ratings as mentioned below:

Instruments	Nature	Credit Rating Agency	Rating Assigned
Non-convertible debentures	Long Term Instrument	CARE	AA+(Positive)
Non-convertible debentures	Long Term Instrument	CRISIL / ICRA / India Ratings	AA+ (Stable)
Long-term fund-based/Non-fund based bank lines	Long Term Instrument	ICRA	AA+ (Stable)
Short-term fund-based/Non-fund based bank lines	Short Term Instrument	ICRA	A1+
Commercial Paper	Short Term Instrument	CARE/CRISIL	A1+
Market linked debenture	Long Term Instrument	ICRA	AA+ PP-MLD (Stable)

4. The figures for previous period/year have been regrouped wherever required, to correspond with those of the current period.

For and on behalf of the Board of Directors of
Aseem Infrastructure Finance Limited

Padmanabh Sinha
Director
DIN: 00101379
Place : Mumbai
Date : August 6, 2024

Ratios	Description	As at June 30,
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